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Central Administrative Tribunal

HYDERABAD BENCH : AT HYDERABAD

O.A. No. 364/91.

Date of Decision : 11-4-1991.

T.A.No.

Petitioner.

Advocate for the
petitioner (s)

Versus

Respondent.

Advocate for the
Respondent (s)

CORAM :

THE HON'BLE MR. B. N. JAYASIMHA : VICE-CHAIRMAN

THE HON'BLE MR.

1. Whether Reporters of local papers may be allowed to see the Judgement? *no*
2. To be referred to the Reporter or not? *no*
3. Whether their Lordships wish to see the fair copy of the Judgment? *no*
4. Whether it needs to be circulated to other Benches of the Tribunal? *no*
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

BNJ
(BNJ)
VC

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA 364/91.

Date of Order: 11-4-1991.

1. Gogineni Prasada Rao
2. A.V.Ramakrishna
3. V.Venkatanarayana Rao
4. V.Nagaiah
5. M.Azam Ali Khan

Versus

1. The District Employment Officer,
District Employment Exchange, Khammam.
2. The Regional Deputy Director of
Censes Operation, Khammam.

....Respondents

Counsel for the Applicants : Shri M.Jagannadha Sharma

Counsel for the Respondents : Shri Naram Bhaskar Rao, Addl.CGS
Shri D.Pandu Ranga Reddy, Spl.
Counsel for AP State.

CORAM:

THE HON'BLE SHRI B.N.JAYASIMHA : VICE-CHAIRMAN

(Order of the Bench passed by Hon'ble
Shri B.N.Jayasimha, Vice-Chairman)

MA 489/91 ordered by permitting the applicants
to file single OA.

The applicants are aggrieved by the action of
the Respondent No.1 i.e. The District Employment Officer
in not sponsoring their names to the 2nd Respondent in
connection ~~to~~ the selections to the post of Compilers.

2. The applicants state that they are un-employed
graduates and they got their names registered in the
Employment Exchange, Khammam as indicated below :-

B.N.J

contd...2.

S.No.	Name of the applicant	Registration No.
1.	Gogineni Prasada Rao	1589/78 dt.15-2-78
2.	A.V.Rama Krishna	253/84 dt.12-1-84
3.	V.Venkatanarayana Rao	56 2588/79 dt.3-7-79
4.	V.Nagaiah	2180/87 dt.9-11-87
5.	M.Azam Ali Khan	3235/75 dt.12-5-75

In connection with the Census, 1991, the Regional Dy. Director of Census, Khammam i.e. the 2nd Respondent in his letter No.8/GGN/KMM/90 dated 28-3-91 requested the District Employment Officer, Khammam (Respondent No.1) to sponsore the candidates to the post of Compiler. The 1st Respondent sent a list to the 2nd respondent in the first week of this month and the interviews are scheduled to be held on 13-4-1991. The applicants understand that persons who have registered with the 1st Respondent subsequent to their registration have been sponsored by the 1st Respondent. They state that Shri Bhadrayya with Registration No.1471/91 and Prabhakara Rao with Registration No.11592/90 have been sponsored. The applicants being aggrieved by this action seek a direction to the 1st Respondent to sponsore their names also to the 2nd respondent and to consider their names to the post of Compilers along with those sponsored by the 1st Respondent.

b/w

To

1. The District Employment Officer,
District Employment Exchange, Khammam.
2. The Regional Deputy Director of Censes Operation
Khammam.
3. One copy to Mr.M.Jagannadha Sarma, Advocate
3-6-226, Himayatnagar, ~~opp~~ Hyderabad-29.
4. One copy to Mr.N.Bhaskar Rao, Addl. CGSC.CAT.Hyd.Bench.
5. One copy to Mr.D.Panduranga Reddy, Spl.Counsel for A.P.State,
6. One spare copy.

pvm

3. I have heard Shri Jagannadha Sharma, learned counsel for the Applicant. On the basis of the averments made, following directions are issued

(i) Respondent No.1 will verify the Registration numbers of the applicants as stated above and if these names are still in the live register of the employment exchange, and if he had sponsored the names of Shri G.Bhadrayya and Shri Prabhakar Rao, whose registration numbers are given above will then send the supplement list including the names of these applicants to the 2nd respondent.

(ii) The 2nd Respondent pending receipt of the sponsorship by the Employment Exchange will interview the applicants also along with others. He, however, will not publish their names. ~~Until the~~ ^{Thereafter} Only on the receipt of the sponsorship of their names by the 1st Respondent, he will offer them employment depending upon their position in the selection panel.

4. Application is disposed-of with the above directions.
No costs.

B.N.Jayasimha
(B.N.JAYASIMHA)
Vice-Chairman

Dated: 11th April, 1991.
Dictated in Open Court.

Parag Parikh
Sd/ Deputy Registrar (S)

av1/

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE MR. B. N. JAYASIMHA: V.C.
AND
THE HON'BLE MR. D. SURYA RAO: M(J)
AND
THE HON'BLE MR. J. NARASIMHA MURTHY: M(J)
AND
THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

DATED: 11 th 4 1991.

— ORDER / JUDGMENT.

M.A./R.A./C.A. No.

in

T.A. No.

W.P. No.

O.A. No. 364/91

Admitted and Interim directions issued.

Allowed.

Disposed of with direction.

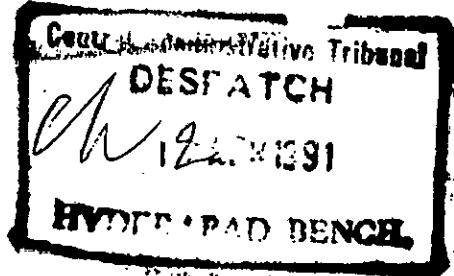
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

M.A. Ordered/Rejected.

No order as to costs.



Dipak